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उच्च न्यायालय के न्यायाधीशों की सेवा-निवक्ति म्राय

*257. श्री सत्य प्रकाश मालवीय: क्या विधि ग्रीर न्याय मंत्री यह बताने को क्रपा करेंगे कि::

- (क) क्या सरकार को इस द्राशय के कुछ ग्रभ्यावेदन प्राप्त हुए हैं कि उच्च न्यायालयों के न्यायाधीशों की सेवानिवृत्ति की ग्राय उच्चतम न्यायालय के न्यायाधि।शों के समकक्ष की जाए : श्रीर
- (ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

विधि और न्याय मंत्री (श्री बीठ शंकरानन्द) : (क) उच्च न्यायालय न्यायाधीशों की सेवा निवत्ति की म्राय बासठ वर्ष से बढ़ा हर पैंसठ वर्ष करने के बारे में एक अध्यावेदन सरकार को प्राप्त हम्राहै।

संबंध में कोई . (ख) इस प्रस्ताव नहीं है।

Export of Tea to Iraq

*258. SHRI BASUDEB MOHAPATRA: Will the Minister of COMMERCE pleased to state:

- (a) whether it is a fact that a Memorandum of Understanding has been signed between Tea Board and the Iraq State Company;
- (b) if so, what are the details thereof; and
- (c) what is the quantity of tea likely to be exported to Iraq and the total foreign exchange to be earned thereby?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) to (c) Yes. Sir. According to this Memorandum of Understanding, 5000 tons of tea packet form and approximately 8000 tons of bulk tea is expected to be imported by Iraq during July 1989 to March 1990. Value added tea would be purchased on 365 days deferred credit basis. Total foreign exchange earning is yet to be assessed.

to Questions

Fencing of Indo Pak border

*259. SHRI LAL K. ADVANI:

SHRI ATAL BIHARI VAJ. PAYEE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the total length of Indo-Pakistan border in various sectors;
- (b) how much border length (sectorwise) has been fenced so far and at what costs (sector-wise) in order to stop the flow of arms drugs and trained terrorists into India from across the borders;
- (c) what is the effect of the fencing on terrorists and smuggling activities in Jamma Kashmir, Punjab, Rajasthan and Gujarat separately and by when the whole of the fencing is expected to be completed;
- (d) whether issuing of multi-purpose identity cards to the residents of the border areas has also helped in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): (a) According to information received from BSF, the length of the Indo-Pak border in the various sectors is as follows:

(ii) Punjab

(iii) Rajasthan

(iv) Gujarat

210 Km.

554 Km.

1035 Km.

512 Km. (including 104 Kms. coastat border).

⁽i) Jammu (International Border only)

- (b) and (c) Fencing has been undertaken in selected stretches of the border in Punjab and Rajasthan sectors only. According to CPWD which is executing the work of fencing, a stretch of 118 Kms. out of 120 Kms, in Puniah and 54.4 Kms. out of 58.8 Kms, in Rajasthan sector has been completed upto June 30, 1989 and an expenditure of Rs. 1725 lakhs and Rs. 726 lakhs, respectively, has been incurred. Fencing in these two sectors is likely to be completed by August 20, 1989. The BSF have rea rted that the fencing has proved helpful in checking intrusion by extremists and smugglers.
 - (d) Yes Sir in Rajasthan and Gujarat.

Action against Jyotsna Holdings Pfivate Limited under FERA

*260. SHRI A. G. KULKARNI: DR. BAPU KALDATE:

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 306 given in the Rajya Sabha on the 16th March, 1989 and state:

- (a) whether any further action has been taken against Jyotsna Holdings Private Limited for FERA violation;
- (b) if so, whether the penalty has been deposited with Government; and
- (c) whether inquiry against Jyotsna Holdings Private Limited for receiving money in London through a Panama-based company has been investigated into and if so, what is the outcome thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO):
(a) and (b) M/s. Jyotsna Holdings deposited a part of the penalty amount as per order of FERA Board who thereafter, heard the appeal against the adjudication order dt. 6-1-1989 and set aside the adjudication order.

(c) This was precisely one of the charges against M/s. Jyotsna Holdings Pvt. Ltd. for which adjudication proceedings were held against them and penalty was imposed vide adjudication order dated 6-1-1989.

Passengers beaten and property looted at Lalgard Railway Station

@1889. SHRI GURUDAS DAS GUPTA:

SHRI CHATURANAN MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fart that passengers of an Ambala bound train at the Lalgarh railway station were beaten and their property looted on the 4th July, 1989 by Jawans of a Light Infantry;
 - (b) if so what are the details thereof;
- (c) whether railway authorities have taken up the matter of involvement of Jawans in this incident with the Defence authorities: and
- (d) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) The Government of Rajasthan have informed that on the night of 4th July, 1989, 24 Jawans of Sikh Light Infantry and 111 Engineers Regiment who were proceeding on leave came to board Ambala bound passengers train at Lalgarh Station. They seemed to be under the influence of liquor and a scuffle occurred with Military Haval. dar Jaspal Singh. When Government Railway police, personnel and some of passengers tried to intervene they roughed up. Meanwhile, one of the Jawans went back to the base and brought some 80 more Jawans armed with sticks angle-

[@]Previously Unstarred Question 990, transferred from the 26th July, 1989.